[31 AUG. 1970]

ACCIDENT ON KAI PUR-ALLAHABAD SEC-TION OF Noi THERN RAILWAY

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1579. SHRI K. L. N. PRASAD: Will the Minister of RAILWAYS be pleased to state:

- (a) the total oss sucered by the railways as a result of the accident involving the I elhi-Howrah Janta Express and the 1 oofan Express on the Kanpur-AUahaba 1 Section of the Northern Railwaj on the 12th August, 1970:
- (b) whether ai y enquiry has bean conducted into th s accident; and
 - (c) if so, the lindings thereof?

THE MirflJSTIR OF RAILWAYS; (SHRI GULZARLAL NANDA): (a) The cost of dem lge to railway property involved i i this accident has been estimated s; approximately Rs. 2,28,200/-

(b) and (c) T le Additional Commissioner of Railv ay Safety, Lucknow, has held his statuiory inquiry into this accident. His rej ort is awaited.

ELCTION IN KERALA

1580. SHRI K. L. N. PRASAD: Will the Minister 'of AW AND SOCIAL WELFARE be phased to state:

- (a) whether it is a fact that the Law Commission has recommended posponement of the elections Kerala:
 - (b) if so, the reasons therefor; and
- (c) the time b> when the elections in Kerala will now be held?

THE MINISTER OF STATE IN THE MINISTRY OF I AW AND IN THE DEPARTMENT CF SOCIAL WELFARE (SHRI JAGANNATH RAO):

- (a) No, Sir.
 - (b) Does not a1 ise.
- (c) The election s in Kerala will be held on Thursday the 17th September, 1970.

1581. [Transferred to the 2nd Sej). tember, 1970]. ^

LOSS SUSTAINED ON RUNNING OF UNRE-MUNERATIVE BRANCH LINES

1"582. SHRI T. V. ANANDAN: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that a decision has been arrived at by Government to retrench the annual loss of Rs. 7 crores sustained by running the unremunerative branch lines from the Sur-Tax of Rs. 16.25 crores being distributed annually amongst various State Governments to make good the said loss; and
- (b) if so, the accounting year from which the said decision is proposed to be given effect to?

THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA): (a) There has been no such proposal and no such decision. (The payment of Rs. 16.25 crores to the State Governments is in lieu of the Railway Passenger Fare Tax which had been merged with the passenger fares from 1st April, 1981).

(b) Does not arise. v

RAILWAY PROTECTION FORCE

- 1583. SHRI T. V. ANANDAN: Will the Minister of RAILWAYS be pleased to state:
- (a) the annual expenditure incurred by the Railways on maintaining the Railway Protection Force during the last three years;
- (b) the compensation paid on claims by them during the period, year-wise: and
- (c) whether there is any proposal under Government's consideration to hand over the said Force to the State Governments?